

C.C. No. 2971/17
PS Hari Nagar

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

In view of the statement of Id. Counsel for complainant dated 6.09.2020, present complaint stands dismissed as withdrawn.

File be consigned room after due compliance.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

18.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Ld. Counsel for the applicant.

Court is convened through Physical vide order dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL9SBX-9428** on Superdari.

It is stated by the Ld. Counsel that vehicle is of the victim and vehicle was insured at the time of accident.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no. DL9SBX-9428** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL9SBX-9428** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no. DL9SBX-9428** be released to the AR/rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no. DL9SBX-9428** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi
18.09.2020

Received

FIR No. 308/2020
PS MUNDKA

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

This is an application seeking release of personal search articles moved on behalf of accused.

Present : Ld. APP for the State.

Applicant in person.

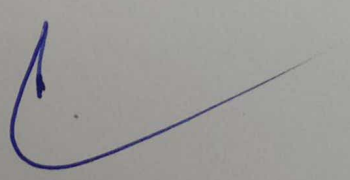
Court is convened physically in view of the circular dated 30.08.2020.

Heard. Perused.

Let the jamatalashi articles i.e. mobile phone, Rs.50/-, Aadhar Card, Black Colour Purse be released to the applicant/accused as per personal search memo and as per rules.

Application stands disposed of. Dasti.

*Received copy
Hansu Mehta
18-09-20*



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

19897/2020
FIR No. 19897/2020
PS MUNDKA
U/s 379 IPC

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for applicant.

Court is convened physically in view of the circular dated 30.08.2020.

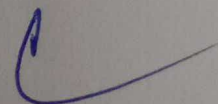
Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL4S-CZ-5019** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL4S-CZ-5019** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.



18.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Ld. Counsel Sh. Anuj for the applicant through V/C.

Court is convened through Physical vide order dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.RJ-18SZ-2725** on Superdari.

It is stated by the Ld. Counsel that vehicle is of the victim and vehicle was insured at the time of accident.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no. RJ-18SZ-2725** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. RJ-18SZ-2725** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no. RJ-18SZ-2725** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no. RJ-18SZ-2725** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
18.09.2020

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Applicant in person.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL9S-AY-9785** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL9S-AY-9785** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

FIR No. 427/19
PS MUNDKA

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

This is an application seeking release of personal search articles moved on behalf of accused Vishal.

Present : Ld. APP for the State.

Applicant in person.

Court is convened physically in view of the circular dated 30.08.2020.

Heard. Perused.

Let the jamatalashi articles i.e. Aadhar Card and Black Colour mobile make Techno be released to the applicant/accused as per personal search memo and as per rules.

Application stands disposed of. Dasti.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

E-FIR No. 021094/2020
PS Hari Nagar
U/s 379/411 IPC

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Rajan Aggarwal, Id. counsel for applicant/accused.

Court is convened physically in view of the circular dated 30.08.2020.

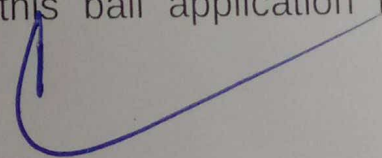
Vide this order, I shall decide the bail application filed on behalf of applicant/accused Offer @ Karan filed u/s 437 Cr.P.C.

It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 07.09.2020; recovery has already been effected and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the Id. APP for the State. He submitted that the applicant has a criminal proclivity and number of cases are pending against him. He also drew the attention of this court to the list of previous involvements filed along with the reply. He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage, he may indulge in similar activities.

Heard. Reply perused.

Having heard the parties and on perusal of the reply, I find that the antecedents of the applicant/accused are such which disentitle him to the concession of regular bail at this stage. Accordingly, this bail application is dismissed.



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 435/2020
PS MUNDKA
U/s 279/338 IPC

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Hari Prakash, Id. Counsel for applicant.

IO through VC.

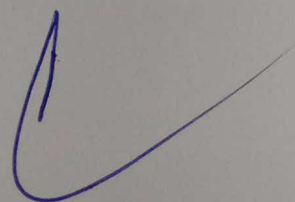
Court is convened physically in view of the circular dated 30.08.2020.

It is stated by the IO that the insurance has been verified and he has no objection, if the vehicle is released to the registered owner/rightful owner.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. HR63-C-1206** on Superdari.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. HR63-C-1206** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.



FIR No. 430/2020
PS MUNDKA
U/s 279 IPC & 185 M.V. Act.

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Applicant in person.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. HR26-BP-5474** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. HR26-BP-5474** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

FIR No. 31717/2019
PS Hari Nagar
U/s 379 IPC

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for applicant.

Court is convened physically in view of the circular dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL4C-AB-8737** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL4C-AB-8737** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

18.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Applicant in person.

Court is convened through Physical vide order dated 30.08.2020.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL1LT-4245** on Superdari.

It is stated by the Ld. Counsel that vehicle is of the victim and vehicle was insured at the time of accident.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no. DL1LT-4245** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL1LT-4245** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no. DL1LT-4245** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no. DL1LT-4245** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

COPIES RETURNED

DL1LT-4245

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
18.09.2020

FIR No. 67/2020
PS Hari Nagar
New No. 3030/20

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused Upender produced from Rohini jail.

Sh. Sanny Garg, Ld. Remand Advocate through VC.

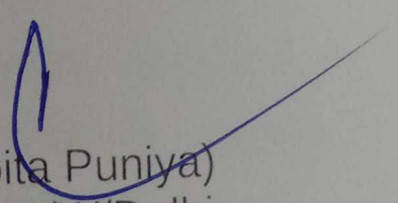
Court is convened physically in view of the circular dated 30.08.2020.

Heard. File perused.

At request, matter is referred to Lok Adalat scheduled on 20.09.2020. Plea bargaining application, if any be filed on the said date.

Sh. Sanny Garg, Advocate is hereby appointed as LAC for accused.

Previous conviction record of accused be also called from IO.
IO and complainant to also join the proceedings.


(Babita Puniya)
MM-06/W/Delhi
18.09.2020

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Vivek Kumar, Id. Counsel for accused.

IO in person and submits that Excise Result is awaited.

Court is convened physically in view of the circular dated 30.08.2020.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Shiva.

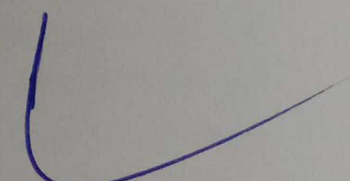
It is submitted on behalf of accused that he is in custody since 26.06.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected. It is further submitted that chargesheet has been filed in this case.

Ld. APP for the State has vehemently opposed the bail application.

Heard. File perused.

Considering the overall facts and circumstances, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 163/13
PS MUNDKA
New No. 67296/16

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for IO.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that vide order dated 26.09.2019, IO SI Balwant Singh was directed to file supplementary chargesheet but till date he has not filed the same. Therefore let IO be summoned for 22.01.2021.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

C.C. No. 3071/17
PS MUNDKA

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up for arguments on pending miscellaneous applications.

IO/SHO be summoned in terms of previous order for

22.01.2021.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 338/07
PS Hari Nagar
New No. 1187/18

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for IO and complainant.

Court is convened physically in view of the circular dated 30.08.2020.

Process could not be issued due to lock-down.

Put up for purpose fixed on 22.01.2021.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 82/17
PS Hari Nagar
New No. 3870/18

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

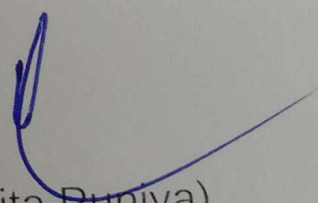
Present : Ld. APP for the State.

None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

Process could not be issued due to lock-down.

Put up on 22.01.2021 for appearance of accused/further proceedings.



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 259/17
PS Hari Nagar
New No. 5615/18

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Process not received back. Be awaited.

Let fresh notice be issued to the accused persons and the complainant for 14.10.2020.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 562/19
PS Hari Nagar
New No. 2032/20

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused produced from jail no. 9.

Sh. Sanny Garg, LAC for accused through VC.

Complainant through VC.

Court is convened physically in view of the circular dated 30.08.2020.

At request, matter is referred to Lok Adalat scheduled on 20.09.2020. Plea bargaining application, if any be filed on the said date.

Previous conviction record of accused be also called from IO.

IO and complainant to also join the proceedings.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 393/18
PS Hari Nagar
New No. 514/19

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically in view of the circular dated 30.08.2020.

Let court notice be issued to the accused for appearance for 22.01.2021.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

New No. 5206/19

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused is stated to be on police bail.

Court is convened physically in view of the circular dated 30.08.2020.

Let SHO concerned be summoned in terms of previous order.

22.01.2021.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 136/18
PS **MUNDKA**
New No. 5206/19

18.09.2020

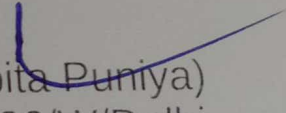
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused is stated to be on police bail.

Court is convened physically in view of the circular dated 30.08.2020.

Let SHO concerned be summoned in terms of previous order for 22.01.2021.


(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 228/19
PS MUNDKA
New No. 714/20

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused Karamveer in person with proxy counsel Sh. R.P.S. Yadav.

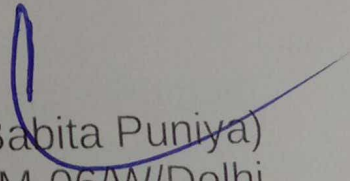
Accused Vishal has already been acquitted.

Court is convened physically in view of the circular dated 30.08.2020.

Proxy counsel seeks adjournment for want of main counsel.

Heard. Allowed.

Put up for arguments on charge on 22.01.2020.


(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 227/17
PS Hari Nagar
New No. /16

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that accused Poonam is running in JC in some other case. Therefore, let her production warrants be issued for NDOH with endorsement that she is on bail in this case.

Further perusal of file reveals that accused Mukhiya is also on bail in this case (her bail bonds were accepted vide order dated 31.07.2017). However, she is not appearing since 15.10.2018.

In the interest of justice, let court notice be issued to accused Mukhiya for 14.10.2020.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 327/16
PS **MUNDKA**
New No. 5476/17

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up for arguments on charge/notice on 22.01.2021.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 52/18
PS MUNDKA
New No. 749/19

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

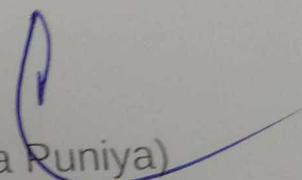
Present : Ld. APP for the State.

None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 22.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 17/12
PS MUNDKA
New No. 65702/16

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 22.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 60/12
PS MUNDKA
New No. 65702/16

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

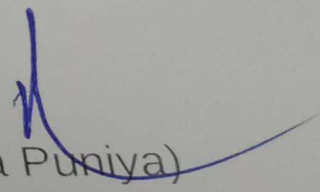
Present : Ld. APP for the State.

None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 22.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 297/16
PS MUNDKA
New No. 5614/17

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 22.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

E-FIR No. 0533/13
PS Hari Nagar
New No. 10037/18

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

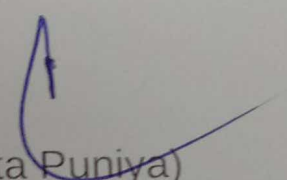
None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Process could not be issued due to lock-down.

Let previous order be complied with afresh for 22.01.2021.



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

C.C. No. 4465/19
PS Hari Nagar

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for the complainant.

None for IO.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up for arguments on the application u/s 156(3) Cr.P.C. on 22.01.2021.

IO be also summoned for the said date.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 180/19
PS **MUNDKA**
New No. 9327/19

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

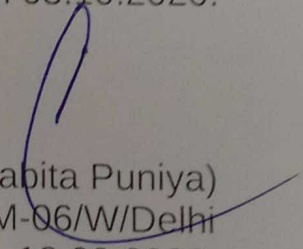
Both accused from JC.

Sh. Sh. Sanny Garg, Id. Remand Advocate.

Court is convened physically in view of the circular dated 30.08.2020.

Since both accused persons are running in JC, Sh. Sanny Garg is appointed Lac for both the accused persons.

Put up for PE on 17.10.2020. Rehnumai on 03.10.2020.


(Babita Puniya)
MM-06/W/Delhi
18.09.2020

Vineet Hans Vs. Suresh Bhasin

PS Hari Nagar

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

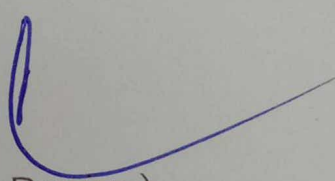
Present : Counsel for complainant through VC.

Fresh complaint u/s 156(3) Cr.P.C. received by e-mail. It be checked and registered.

Court is convened physically in view of the circular dated 30.08.2020.

ATR received. Copy supplied.

Put up for arguments on 22.01.2021.



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 299/17
PS Hari Nagar

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh chargesheet received from the office of Ld. CMM. It be checked and registered.

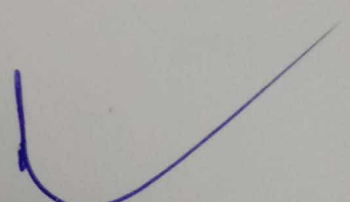
Present : Ld. APP for the State.

Accused is sent to face the trial without arrest.

Court is convened physically in view of the circular dated 30.08.2020.

Put up for consideration on 22.01.2021.

IO be summoned for the said date.



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 64/09
PS Hari Nagar

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused with Sh. Piyush Gupta, LAC through VC.

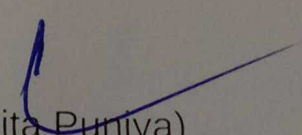
Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Ld. LAC seeks short adjournment on the ground of personal difficulty.

Heard. Allowed.

Put up for the purpose fixed on 22.10.2020.


(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 192/18
PS Hari Nagar
New No. 517/19

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

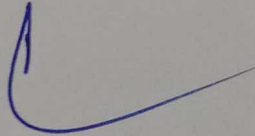
Accused Naveen Dahiya, Mandeep Nagar, Nakul and Narender @ Monu produced from jail no. 9 (on bail in this case).

Rest accused persons are absent

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up for further proceedings on 03.10.2020.



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 538/18
PS Hari Nagar
New No. 3941/19

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. Counsel for accused through VC.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

It is submitted by Ld. Counsel that matter is pending before Medication Center.

Heard.

Let court notice be issued to the complainant for 11.11.2020.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020

C.C. No. 18047/16
PS MUNDKA

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

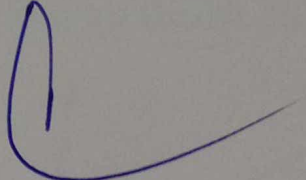
Present : None for the complainant.

Court is convened physically.

File perused.

Perusal of file reveals that the matter is at the stage of arguments on the point of summoning however, none has joined the proceedings on behalf of complainant.

Put up for the same on 22.01.2021.



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 385/16
PS Hari Nagar
New No. 7269/18

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

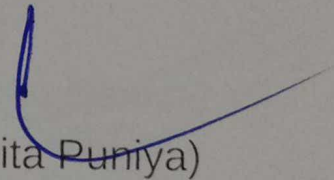
Present : Ld. APP for the State.

None for complainant.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Matter stands adjourned due to paucity of time for 06.10.2020.



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 41409/17
PS Hari Nagar
New No. 2934/19

18.09.2020

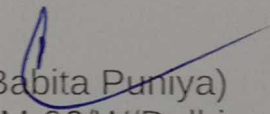
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused persons not produced from JC.

Court is convened physically in view of the circular dated 30.08.2020.

Jail superintendents concerned are directed to produce the accused persons on 03.10.2020.


(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 408/19
PS Hari Nagar
New No. 2031/20

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

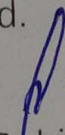
Present : Ld. APP for the State.

None for accused.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Put up on 22.01.2020 for the purpose fixed.


(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 190/20
PS Hari Nagar
New No.

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

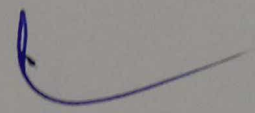
None for accused despite service.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

No adverse order is being passed in the interest of justice.

Put up for the purpose fixed on 22.01.2021.



(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 275/2020
PS Hari Nagar
New No.

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Proxy counsel for accused.

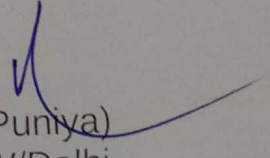
Court is convened physically in view of the circular dated 30.08.2020.

Plea bargaining application received.

Be put up before the Lok Adalat on 20.09.2020.

Previous conviction report of accused be called from the IO.

IO and complainant also to join the proceedings.


(Babita Puniya)
MM-06/W/Delhi
18.09.2020

FIR No. 443/16
PS Hari Nagar
New No. 443/16

18.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened physically in view of the circular dated 30.08.2020.

File perused.

Perusal of file reveals that accused Amit's bail bond was accepted by the Ld. Link Magistrate on 12.03.2020. Rest accused persons are also on bail. Further perusal of file reveals that matter is at the stage of PE.

Therefore matter stands adjourned in view of the above-mentioned order for 20.10.2020.

(Babita Puniya)
MM-06/W/Delhi
18.09.2020